

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A. NO: 660/92  
T.A. NO: ---

199

DATE OF DECISION 9-10-1992

Hariprasad Bhageluprasad Gond

Petitioner

Mr.D.V.Gangal

Advocate for the Petitioners

Versus

Union of India and ors.

Respondent

Mr.J.G.Sawant

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman

The Hon'ble Mr. M.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

mbm\*

*S.K.DHAON*  
(S.K.DHAON)

MD

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.660/92

Hariprasad Bhageluprasad Gond,  
R.No.3, Geevabhana Chawl,  
Hajimalang Road, Shrikrishna Nagar,  
Patri Pool, Kalyan. .. Applicant.

-versus-

1. The Union of India  
through  
The Secretary,  
Ministry of Railways  
(Railway Board),  
New Delhi.
2. The General Manager,  
Central Railway,  
Bombay V.T. 400 001.
3. The Superintendent,  
Printing & Stationary Press,  
Central Railway Byculla,  
Bombay. .. Respondents

Coram: Hon'ble Shri Justice S.K.Dhaon,  
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar,  
Member(A)

Appearances:

1. Mr.D.V.Gangal  
Advocate for the  
Applicant.
2. Mr.J.G.Sawant  
Advocate for the  
Respondents.

ORAL JUDGMENT: Date: 9-10-1992  
(Per S.K.Dhaon, Vice-Chairman)

The grievance of the applicant is that even though he belonged to SC community he was not considered for the promotion to the post of Foreman Grade-II.

2. A reply has been filed on behalf of the respondents. Counsel for the parties have been heard. The respondents admit that the applicant should have been treated as SC and he should have been considered for promotion on that basis. Somehow or the other the applicant was not treated as SC.